

Adjournment Motion is taken up after suspending the whole business of House ...*(Interruptions)*

MR. SPEAKER: I have given the floor to Shri Banatwalla only.

SHRI G.M. BANATWALLA (PONNANI): Mr. Speaker, Sir, you may take your decision. Whatever decision you will take, that will, of course, be accepted by me. You may take any decision and your decision will be accepted by me. But the thing is that on the question of Maharashtra, I have given a notice of Adjournment Motion and yesterday also, before you, I was pleading that Maharashtra be given the necessary precedence because of the specific constitutional requirement and the responsibility that is placed upon the State for the protection of the *dalits*. The question of *dalits*, the question of weaker sections is a matter of specific mention in the Constitution. Article 46 specially places a responsibility upon the States for the protection of the *dalits*.

MR. SPEAKER: Anyway, the matter is closed now. Nothing more than that is required at this stage.

SHRI G.M. BANATWALLA: Sir, my Adjournment Motion should be considered and given precedence over any other matter ...*(Interruptions)*

SHRI BASU DEB ACHARIA: Sir, what is your ruling on this? ...*(Interruptions)*

SHRI NITISH KUMAR (BARH): Sir, I am on a point of order ...*(Interruptions)*

MR. SPEAKER: Now, it is over on this issue.

*[Translation]*

SHRI PRAHLAD SINGH (SEONI): Sir, Jabalpur in Madhya Pradesh was rocked by a devastating earthquake on May 22nd, which claimed several lives and damaged property on a large scale. But the loss of lives in the States rocked by earthquake has not been taken seriously ...*(Interruptions)*

*[English]*

MR. SPEAKER: Those who have given notices will get a chance.

*[Translation]*

SHRI PRAHLAD SINGH: Although this devastating earthquake has caused heavy damage and several lives have been lost yet it has not been taken seriously by the Jabalpur administration. It has rather overlooked it. This negligence may further aggravate the crisis and resulting in unimaginable loss of lives in future.

12.15 hrs.

(SHRI P.M. SAYEED *in the Chair*)

Mr. Chairman, Sir I hold the administration responsible for all this. The Madhya Pradesh Govt. did not extend any help. We had invited the hon. Prime Minister to visit the place and he did go there only then. I hold the hon. Prime

Minister also guilty for not taking any action against the apathy shown by the State Govt. Though the hon. Prime Minister visited there, proper review of the situation was not done thereafter and the seriousness of the earthquake was not considered. I, through you would like to draw the attention of the House towards the inaction of the Madhya Pradesh Govt. which the hon. Prime Minister has tried to protect. At first, Madhya Pradesh Govt. believed that only 300 villages were affected by this calamity but today, it believes that 3000 villages have been affected. It proves that the tragedy is increasing day by day and today, entire Jabalpur is affected ...*(Interruptions)*

SHRI PRITHVIRAJ D. CHAVAN: Please take up this issue. You must decide on the Adjournment Motion. It must be discussed today. The dalit issue should be allowed. ...*(Interruptions)*

SHRI P.R. DASMUNSI (HOWRAH): Mr. Chairman, Sir, no business can be more important than the business of the issue relating to dalits. This issue should be given precedence over all other issues. ...*(Interruptions)* It is a State sponsored terrorism against dalits in the State of Maharashtra. How can other issues be given precedence? Nothing can be more important than this issue. ...*(Interruptions)*

*[Translation]*

MR. CHAIRMAN: Please sit down.

*(Interruptions)*

SHRI G. VENKAT SWAMY: Sir, I have drawn the attention of the House towards very serious matter ...*(Interruptions)* we would not allow the House to be run in this manner ...*(Interruptions)*

MR. CHAIRMAN: Please sit down.

*(Interruptions)*

SHRI RAJESH RANJAN ALIAS PAPPU YADAV (PURNIA): Mr. Chairman Sir, in Bihar ...*(Interruptions)*

MR. CHAIRMAN: I did not permit you, please sit down.

*[English]*

I am standing here. So, you must sit down.

*(Interruptions)*

MR. CHAIRMAN: I have to conduct the House. Do not shout. I have not given you the permission.

*(Interruptions)*

MR. CHAIRMAN: Hon. Members, hon. Speaker has already given a ruling on the question of admissibility of the Adjournment Motion and also on the Motion under rule 184. I am not going to review it; I am not entitled to do it.

I am going to call all hon. Members who have already been given notice for raising matters during Zero Hour. Hon.

Speaker has already called Shri Prahlad Singh and I am going according to the list.

*(Interruptions)*

*[Translation]*

SHRI PRAHLAD SINGH (SEONI): Sir, I would like to draw the attention of the House towards the Seriousness of the earthquake which rocked Jabalpur in Madhya Pradesh, the Madhya Pradesh Govt. did not pay proper attention towards the earthquake. It did not bother for the relief and rehabilitation of the earthquake victims. Even after two months of the incident, no relief and rehabilitation work has been started there till date. The hon. Prime Minister, on our request, visited ...*(Interruptions)* He took stock of the situation but no rehabilitation work has been started there ...*(Interruptions)*

I am sorry to say that even after two months of the incident, no relief or rehabilitation work has been started so far, although the hon. Prime Minister had promised to increase the budget for this purpose. The seriousness of the situation can be gauged from the fact that previously the Madhya Pradesh Govt. considered that only 300 villages were affected but today it thinks that 3000 villages are affected due to it. The entire Jabalpur is gripped by the fear of this calamity. People are on the verge of death. It can come in the grip of epidemic any moment. But the Government's apathetic attitude on such an important matter is very unfortunate. I would like to demand that the M.P. Government should be sacked at once since it is not taking any steps for the relief and rehabilitation of the people.

The hon. Prime Minister had promised that he would call a cabinet meeting in Delhi and make arrangements for relief and rehabilitation of the people, but no action has been taken so far. The situation of Jabalpur in this rainy season has become very explosive. The district may come in the grip of epidemic any moment and due to it, several people are expected to lose their lives and property on large scale. If it happens the hon. Prime Minister will bear full responsibility. I want to state clearly that earthquake victims are being neglected there and the M.P. Govt. is doing everything to conceal its faults. The hon. Prime Minister concurred with the facts presented by the Madhya Pradesh gov't. and saw the incidence through the eyes of the M.P. Govt. and pushed Jabalpur towards the destruction.

I want that the promise made by the Prime Minister there should be fulfilled immediately. During the visit of the leader of the House to Narsinghpur, he had not met any of the public representative there ...*(Interruptions)*

Mr. Chairman, Sir, I want to know as to why the promises made could not be fulfilled. The Prime Minister is present here and he should tell something about it ...*(Interruptions)* Mr. Chairman, Sir, through you I would request that he is present here, some reply should be given about the issue raised by me ...*(Interruptions)*

*[English]*

SHRI SURESH KALMADI: Sir, no issue is so important as the dalit issue ...*(Interruptions)*

SHRI A.C. JOS (IDUKKI): In Kerala, in my Constituency, Idukki, there is a severe flood with the result 17 people have died. More than 10 kms. of road has been submerged. Quite a lot of damage has taken place there and entire Kerala is reeling under floods. In Adimali area in Idukki, landslide has taken place and about 17 people died yesterday. National Highway No. 49 is submerged because of the landslide. So, immediately the Central Government has to take some steps. Not only Idukki, but other parts of Kerala are also totally affected because of the floods. I request the hon. Prime Minister and the Central Government to come forward to help the people of Kerala in this hour of crisis ...*(Interruptions)*

*[Translation]*

SHRI DATTA MEGHE (RAMTEK): Sir, the situation is very bad in Nagpur Mumbai. People are dying ...*(Interruptions)*

*[English]*

MR. CHAIRMAN: Shri Datta Meghe, hon. Speaker has given a ruling. How do you expect me to say anything on that? I cannot do that. He has already given a ruling. The adjournment motion as well as the motion under rule 184 have been admitted, but the time is to be fixed. So, please do not disturb the proceedings of the House now.

*(Interruptions)*

SHRI SHARAD PAWAR: Sir, Shri Banatwalla's notice is not taken up. Shri Banatwalla has also given a notice for adjournment motion. ...*(Interruptions)*

MR. CHAIRMAN: Maybe Shri Banatwalla's notice for adjournment motion is under the consideration of hon. Speaker.

*(Interruptions)*

SHRI SHARAD PAWAR: There are two adjournment motions before the House. The second probably is of Shri Banatwalla's regarding Mumbai's dalit issue. ...*(Interruptions)*

MR. CHAIRMAN: Both the motion are there, but they are on different subjects. I think, the hon. Speaker has not taken any decision on the second motion.

*(Interruptions)*

SHRI SHARAD PAWAR: There are two adjournment motions—one relating to Bihar issue and the other relating to atrocities on the dalits and the misuse of the power of Government against the dalits, given by Shri Banatwalla. Priority has to be given to the adjournment motion of Shri Banatwalla. ...*(Interruptions)*

*[Translation]*

Sir, what is going on here. As long you do not give priority to our motion how the business of the House can proceed ...*(Interruptions)*